

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 2224
TO BE ANSWERED ON 31.07.2018

NEW CONSUMER PROTECTION ACT

2224. SHRI BHOLA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Union Government proposes to formulate a fresh Consumer Protection Act in the country;
- (b) if so, the details thereof and the areas/sectors proposed to be covered thereunder; and
- (c) whether the Government is considering to bring misleading advertisements under the proposed act and if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c) : The Government has introduced the new Consumer Protection Bill, 2018 in the Lok Sabha on 05.01.2018 to replace the old Consumer Protection Act, 1986. The Bill seeks to provide for establishment of an executive agency to be called the Central Consumer Protection Authority (CCPA) which will deal with unfair trade practices, ensure that no person takes part in the publication of advertisement which is false or misleading and seeks to protect the rights of the consumers as a class. The bill also provides for mediation and has provisions relating to simplification of the adjudication process in the consumer fora.
